

**एसजेवीएन लिमिटेड SJVN Limited**  
(भारत सरकार एवं हिमाचल प्रदेश सरकार का संयुक्त उपक्रम)  
(A Joint Venture of Govt. of India & Govt. of H.P.)  
A Mini Ratna & Schedule 'A' PSU  
CIN: L40101HP1986GOI008409

**NATHPA JHAKRI HYDRO POWER STATION**  
**PRESS NOTICE / E-Tendering No. Package(P)-311(O&M)**  
Open press global tender enquiries under two-part system through e-tendering are hereby invited only from the manufacturers or their authorized representative on behalf of SJVN Limited for "Supply of Hard Coating Powder for HVOF Thermal Spray Process of the NJHPS, SJVN Ltd. Jhakri". For details, please visit websites [www.sjvn.nic.in](http://www.sjvn.nic.in), <https://etender.sjvn.co.in> & [www.eprocure.gov.in](http://www.eprocure.gov.in).  
Last date for downloading of bid documents is **08.10.2023 (12:00Hrs.)**.  
Last date for bid submission is **09.10.2023 (13:00 Hrs.)**.  
Amendment (s), if any, shall be issued on above websites only.  
For and on behalf of SJVN Ltd.  
By General Manager, P&C deptt.  
NJHPS, SJVN Ltd., Jhakri, Distt. Shimla, HP-172201

**AVAADA TENDER FOR EPC PROJECT**

Notice Inviting Tender (NIT) through International Competitive Bidding (ICB) for supply, erection, testing & commissioning on a Turnkey basis.  
**Introduction:** Tenders are invited from reputed EPC companies executing RE projects to submit their bids for design, engineering, supply, erection, testing and commissioning of following projects on turnkey basis, developed by the different Subsidiaries of Avaada Group on EPC basis at different locations of below mentioned states:  
**Solar & Floating Solar Projects -**  
1. 2000 MW Solar Project in Maharashtra.  
2. 500 MW Solar Project in Karnataka.  
3. 2000 MW Solar Project in Rajasthan.  
4. 1500 MW Solar Power Project in Gujarat.  
5. 300 MW Solar Power Project in Uttar Pradesh.  
6. 250 MW Solar Power Project in Tamil Nadu.  
7. 600 MW Solar Power Project in Madhya Pradesh.  
8. 1200 MW Solar Power Project in Orissa.  
**Wind Projects -**  
1. 1150 MW Wind Project in Maharashtra.  
2. 1000 MW Wind Project in Karnataka.  
3. 600 MW Wind Project in Rajasthan.  
4. 600 MW Wind Project in Madhya Pradesh.  
Companies having minimum experience of executing 50 MW (single project) of RE project on EPC basis will be qualified for this bid.  
**Tender Document:** The tender document will be available for sale from 9th September 2023 to 16th September 2023 from 10 A.M to 5 P.M on all working days to the qualified bidders.  
**Contact Information:** Ms. Vibha Sharma, C-11, Sector-65, Noida - 201 301, U.P., India. Email: [vibha.sharma@avaada.com](mailto:vibha.sharma@avaada.com) | Tel: +91 120 6757000

**Waaree Energies Limited**  
CIN: U29248MH1990PLC059463  
Registered Office: 602, Western Edge-1, Western Express Highway, Borivali (East), Mumbai - 400066, Maharashtra, India  
Tel: +91-22-6644 4444. Fax: +91-22-6644 4400.  
Email: [secretarial@waaree.com](mailto:secretarial@waaree.com), Website: [www.waaree.com](http://www.waaree.com)

**NOTICE OF 33rd ANNUAL GENERAL MEETING OF WAAREE ENERGIES LIMITED TO BE HELD ON FRIDAY, 29 SEPTEMBER, 2023 AT HOTEL SAHARA STAR, WEST BLOCK, 5 STAR HALL, OPP. TERMINAL 1 AIRPORT, NAVPADA, VILE PARLE EAST, MUMBAI - 400099 AND REMOTE E-VOTING.**

Notice is hereby given that the 33rd Annual General Meeting ("AGM") of Waaree Energies Limited will be held on Friday, 29 September, 2023 at 03:00 P.M. at Hotel Sahara Star, West Block, 5 Star Hall, Opp. Terminal 1 Airport, Navpada, Vile Parle East, Mumbai - 400099.

Electronic copies of the Notice of the 33rd AGM and the Annual Report for the financial year 2022-23 have been sent to all the members on Thursday, 7 September, 2023 whose e-mail IDs are registered with the Company/Depository Participant(s)/RTA.

In compliance with provisions of Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) the Company is pleased to offer remote e-voting facility to the members to enable them to cast their votes electronically from a place other than the venue of the AGM ("Remote E-voting") on all resolutions set forth in the Notice of 33rd AGM, as well as e-voting during the AGM. For this purpose, the Company has signed an agreement with the Link Intime India Private Limited for facilitating e-voting facility.

In this regard, the Members are hereby further informed that:  
(a) The remote e-voting period shall start at 9:00 A.M. on Monday, 25 September, 2023 and end at 05:00 P.M. on Thursday, 28 September, 2023. The remote e-voting shall not be allowed after 05:00 P.M. on Thursday, 28 September, 2023 and the same will be disabled by Link Intime India Private Limited thereafter.

(b) A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday, 22 September, 2023, shall be entitled to avail the facility of remote e-voting and e-voting at the AGM. The detailed procedure/instructions for remote e-voting and e-voting during AGM are contained in the notice of the AGM at point number 9 of notes.

(c) Any person who acquires shares of the Company and becomes member of the Company after the dispatch of the Notice of AGM and holding shares as on the cut-off date i.e. Friday, 22 September, 2023 may obtain the login ID and password by sending a request at [helpdesk.evoting@waaree.com](mailto:helpdesk.evoting@waaree.com) or you can write to Mr. Rakesh Davli, Sr. Manager, CDSL, Marathon Futrex, A Wing, 25th Floor, N M Joshi Marg, Lower Panel, Mumbai-400013 at the designated email id [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or contact at the toll free no. 1800 22 55 33.

(d) Members who have not cast their vote by remote e-voting and are present in the AGM, shall be eligible to vote through e-voting at the AGM.  
(e) Members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM, but shall not be entitled to cast their vote again.  
(f) The notice of the AGM and annual report are available on the website of the Company i.e. [www.waaree.com](http://www.waaree.com). The notice of the AGM is also available on the website of Link Intime India Private Limited.  
(g) In case shareholders/members have any queries regarding e-voting, they may refer the Frequently asked questions ("FAQ") and Insta Vote e-Voting manual available at <https://instavote.linkintime.co.in> under the help section or send an email to [instavotes@linkintime.co.in](mailto:instavotes@linkintime.co.in) or contact on Tel: 022-4918 6000.

By order of the Board  
For Waaree Energies Limited  
Sd/-  
Rajesh G Gaur  
Company Secretary and Compliance Officer  
M. No.: ACS-34629  
Date: 08 September, 2023  
Place: Mumbai

**MEGH MAYUR INFRA LIMITED**  
(Formerly Poddar Infrastructure Limited and before that known as Transoceanic Properties Limited)  
(CIN: L51900MH1981PLC025693)

Regd Office : MHB-11, A-302, Sarvodaya Co-Operative Housing Society Ltd, Service Road, Khernagar, Bandra (E) MH 400051 IN | Tel : +91 022-28993841  
E-mail: [grievances@meghmayur.com](mailto:grievances@meghmayur.com) | Website: [www.meghmayurinfra.com](http://www.meghmayurinfra.com)

**NOTICE TO SHAREHOLDERS**

Notice is hereby given that 42nd Annual General Meeting (AGM) of the Company will be held at the Registered Office of the Company at MHB-11, A-302, SARVODAYA CO-OPERATIVE HOUSING SOCIETY LTD, SERVICE ROAD, KHERNAGAR, BANDRA (E) MH 400051 IN on Saturday, September 30, 2023 at 11.30 a.m. to transact the business as set out in the Notice of AGM which along with Annual Report 2022-23 has been sent electronically to those members who have registered their email addresses with Company/Depository Participant and for other members, physically at their registered addresses. Any Member desirous of receiving a physical copy of the Annual Report, is requested to contact the Company. The 42nd Annual Report is also available on Company's website at [www.meghmayurinfra.com](http://www.meghmayurinfra.com) and on the website of NSDL at [www.evoting.nsdl.com](http://www.evoting.nsdl.com)

The Register of Members and Share Transfer Books of the Company will remain closed from Saturday, September 23, 2023 to Saturday, September 30, 2023 (both days inclusive) for the purpose of AGM.  
Pursuant to Section 108 of the Companies Act, 2013 ("Act") and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("LODR"), the Company is offering e-voting facility to its Members in respect of the business to be transacted at its 42nd AGM.

The Company has engaged services of its Registrar and Transfer Agents "Satellite Corporate Services Pvt. Ltd." as the authorized agency to provide the e-voting facility to its Members. The cut-off date for determining the eligibility to vote by electronic means and poll is Friday, September 22, 2023 i.e. the members whose names appear in the Registrar of Members as on Friday, September 22, 2023. The communication relating to remote e-voting containing User Id and Password Pin along with a copy of the Notice convening the Meeting has been dispatched to the members.  
Members holding shares either in physical form or in dematerialized form may cast their vote electronically for which remote e-voting will commence from 9.00 a.m. (IST) on Wednesday, September 27, 2023 up to 5.00 p.m. (IST) on Friday, September 29, 2023. Remote e-voting shall not be allowed beyond the said time and dates. Any person, who acquires shares of the Company and becomes a member of the Company after dispatch of notice and holding shares as of cut-off date i.e., Friday, September 22, 2023 may obtain login ID and password by sending an email to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or by mentioning his Folio No./DP ID and Client ID. However, if he is already registered with NSDL for remote e-voting then he can use his existing user ID and password for casting his vote.  
Pursuant to Section 107 of the Act, voting through polling paper shall also be made available to those Members who attend the AGM and have not cast their vote by e-voting. A member may participate in the meeting even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at AGM.  
In case of any query, you may refer Frequently Asked Questions (FAQs) and e-voting user manual for Shareholders available at the Downloads section of <https://www.evoting.nsdl.com/> or on Phone No: 022-24994890

For MEGH MAYUR INFRA LIMITED  
Sd/-  
Rajendra Shah  
Managing Director  
Date: 08/09/2023  
Place: Surat

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]  
**FOR THE ATTENTION OF THE CREDITORS OF LAWLAXMI LAND DEVELOPERS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of Corporate Debtor	Lavaxmi Land Developers Private Limited
2. Date of Incorporation of Corporate Debtor	13.06.1983
3. Authority under which Corporate Debtor is incorporated / registered	RoC - Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U45201UP1983PTC1181850
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: 57-58 Patel Nagar Cantt. Nadesar Varanasi, U.P. -221002
6. Insolvency commencement date in respect of Corporate Debtor	01.09.2023 (Order recd. on 06.09.2023)
7. Estimated date of closure of insolvency resolution process	28.02.2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	CA (IP) Rakesh Jindal Reg. No.: IBBI/PA-001/IP-P00375/2017-18/10632
9. Address & email of the interim resolution professional, as registered with the board	Reg. Add.: IIE-64 Nehru Nagar, Ghaziabad, U.P. E-mail: <a href="mailto:ca_rakeshjindal@gmail.com">ca_rakeshjindal@gmail.com</a>
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Reg. Add.: IIE-64 Nehru Nagar, Ghaziabad, U.P. E-mail: <a href="mailto:cirp.lavaxmi@gmail.com">cirp.lavaxmi@gmail.com</a>
11. Last date for submission of claims	20.09.2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13. Names of insolvency professionals identified to act as authorized representatives of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Lavaxmi Land Developers Private Limited on 01.09.2023 (order recd. on 06.09.2023).  
The creditors of Lavaxmi Land Developers Private Limited, are hereby called upon to submit their claims with proof on or before 20.09.2023 to the interim resolution professional at the address mentioned against entry No. 10.  
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.  
Submission of false or misleading proofs of claim shall attract penalties.

CA (IP) Rakesh Jindal  
Interim Resolution Professional For Lavaxmi Land Developers Private Limited  
Regn. No.: IBBI/PA-001/IP-P00375/2017-18/10632  
Date: 09.09.2023  
Place: Ghaziabad  
AFA: AA1/10632/02/180624/105625 | Valid till 18/09/2024

**SUPERTEX INDUSTRIES LIMITED**  
CIN: L99999DN1986PLC000446  
Regd. Office: Plot No.45-46, Phase II, Piparia Industrial Estate, Silvassa (D&NH)  
Website: [www.supertex.in](http://www.supertex.in), Email: [info@supertex.in](mailto:info@supertex.in), Tel: +91 22-22095630

**NOTICE**

Notice is hereby given that the 37th Annual General Meeting (AGM) of the Company is scheduled to be held on Friday, 22 September 2023 at 10.30 am at Plot No. 45/46, Phase II, Piparia Industrial Estate, Silvassa (D&NH) to transact the businesses set out in the Notice of 37th AGM.

The Register of Members and Share Transfer books of the Company will remain closed from Saturday, September 23, 2023 to Friday, September 29, 2023 (both days inclusive) for the purpose of 37th AGM.

The Company has sent the Annual Report along with the Notice of AGM on Thursday, 07th September, 2023 through electronic mode to members whose email addresses are registered with the Company's Registrar and Share Transfer Agent/ Depositories. The Annual Report along with the Notice of the AGM is also available on Company's website [www.supertex.in](http://www.supertex.in)

The company is providing e-voting facility to its members holding shares as on Friday, September 22, 2023 being cut-off date, to exercise their right to vote on all resolutions set forth in the Notice of AGM. The members may cast their votes using an e-voting system from a place other than the venue of the meeting ("remote e-voting"). The Company has engaged Central Depository Services (India) Limited (CDSL) to provide the remote e-voting facility.

- The remote e-voting period commences on Tuesday, September 26, 2023 at 9 am and ends on Thursday, September 28, 2023 at 5 pm. During this period the members of the Company holding shares in the physical or electronic form as on the cut-off date i.e. Friday, September 22, 2023 may cast their votes electronically.
- Any person, who acquires shares of the Company and become Member of the Company after dispatch of the Notice and holding shares as on the Cut-off date i.e. Friday, September 22, 2023 may obtain the login ID and password by sending request at [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com). However, if a person is already registered with CDSDL for e-voting, then existing User ID and password can be used for casting vote.
- The Members are also informed that:
  - The remote e-voting shall not be allowed after 5 pm on September 28, 2023.
  - The facility for voting through "Ballot Paper" will be made available at the AGM and the members attending the meeting who have not cast their vote by remote e-voting shall be able to exercise their right at the meeting.
  - A member may participate in the AGM even after exercising his right to vote through remote e-voting but shall not be allowed to vote again at the AGM.
  - A person whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by the Depositories as on the cut-off date i.e. Friday, September 22, 2023, only shall be entitled to avail the facility of either remote e-voting or voting at the AGM through Ballot form.
- The Notice of the 37th AGM is available on the website of the company viz [www.supertex.in](http://www.supertex.in) and on the website of CDSL viz [www.evotingindia.com](http://www.evotingindia.com).

In case of any Queries or grievances in respect of e-voting, please refer to the Frequently Asked Questions (FAQs) and the e-voting manual available at [www.evotingindia.com](http://www.evotingindia.com) or you can write to Mr. Rakesh Davli, Sr. Manager, CDSL, Marathon Futrex, A Wing, 25th Floor, N M Joshi Marg, Lower Panel, Mumbai-400013 at the designated email id [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or contact at the toll free no. 1800 22 55 33.

For Supertex Industries Ltd.  
Sd/-  
Manish Sekaria  
Company Secretary  
Mumbai, 9th September, 2023

**INDIA HOME LOAN LIMITED**  
Reg Off: 504/504A, 5th Floor, Normal Eastyast, Jatashankar Dossa Road, Mulund (W) Mumbai MH - 400080  
CIN No. : L65910MH1990PLC059499  
Website: [www.indiahomeloan.co.in](http://www.indiahomeloan.co.in) | Email: [cs@indiahomeloan.co.in](mailto:cs@indiahomeloan.co.in)

**NOTICE OF THE 33rd ANNUAL GENERAL MEETING AND E-VOTING INFORMATION**

Notice is hereby given that the 33rd Annual General Meeting ("AGM") of India Home Loan Limited ("the Company") will be held on Saturday, September 30, 2023 at 12.30 p.m. (IST), through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business specified in the Notice convening the AGM.

In view of the continuing Covid-19 pandemic and social distancing norms, the Ministry of Corporate Affairs ("MCA") has vide its circular dated April 8, 2020, April 13, 2020, May 5, 2020, January 13, 2021, December 8, 2021, December 14, 2021, May 5, 2022 and December 28, 2022 (collectively referred as "MCA Circulars") and Securities and Exchange Board of India ("SEBI") vide its circulars dated May 12, 2020, January 15, 2021, May 13, 2022 and January 5, 2023 ("SEBI Circulars"), permitted holding of AGM through VCOAVM, without the physical presence of the Members at a common venue. In compliance with the provisions of the Act, Listing Regulations, MCA Circulars and SEBI Circulars, the AGM will be held through VCOAVM.

The Notice of the AGM along with the Annual Report for FY 2022-23 has been sent only through electronic mode to those Members whose email addresses were registered with the Company/ Depositories in compliance with the aforesaid MCA and SEBI Circulars. Members may note that the Notice of the AGM and Annual Report for FY 2022-23 is also available on the website of the Company, i.e. <http://indiahomeloan.co.in> and websites of the Stock Exchange i.e., BSE Limited at [www.bseindia.com](http://www.bseindia.com), and National Securities Depository Limited at [www.nsdl.co.in](http://www.nsdl.co.in). Members can attend and participate in the AGM through the VCOAVM facility only. The instruction for joining the AGM are provided in the Notice of the AGM. Members attending the AGM through VCOAVM shall be counted for the purpose of reckoning the quorum under Section 103 of the Act.

**Book Closure**  
Pursuant to Section 91 of the Companies Act, 2013 (the Act) read with the Rules framed thereunder, the Register of Members and Share Transfer Books of the Company will remain closed from Saturday, September 23, 2023 to Saturday, September 30, 2023 (both days inclusive) for the purpose of AGM.

**E-voting**  
Pursuant to Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the Listing Regulations, the Company is pleased to offer remote e-voting facility through NSDL, which will enable the Members to cast their votes electronically on the resolution set forth in the said Notice of 33rd AGM. The remote e-voting period commences on Wednesday, September 27, 2023 (9.00 a.m.) and ends on Friday, September 29, 2023 (5.00 p.m.). The Cut-off date for determining the eligibility of Members for remote e-voting at the 33rd AGM is Saturday, September 23, 2023.

The Company is providing remote e-voting facility ("remote e-voting") to all its Members to cast their votes on all resolutions set out in the Notice of AGM. Additionally, the Company is providing the facility of voting through e-voting system during the AGM ("e-voting"). Detailed procedure for remote e-voting / e-voting is provided in the Notice of the AGM.

If Member's email id is already registered with the Company/Depository, login details for e-voting will be sent on the registered email address of the Member.  
Members who are holding shares in physical form or who have not registered their email address with the Company/Depository or any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company, and holds shares as on the cut-off date, i.e. Saturday, September 23, 2023, such member may obtain the User ID and password by sending request at [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in). However, if a member is already registered with NSDL for e-voting then existing User ID and password can be used for casting vote. Members who have not cast their vote through remote e-voting and are present at the AGM through VC, shall be eligible to vote through e-voting at the AGM. The Members who have cast their vote(s) by remote e-voting may also attend the AGM but shall not be entitled to cast their vote(s) again. In case of any queries/grievances relating to e-voting the Members/Beneficial owners may contact NSDL on [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) / 1800-222-990 or contact Ms. Arpit Vashist, Assistant Manager, NSDL, Email: [AMV@nsdl.co.in](mailto:AMV@nsdl.co.in), Tel: 022-24994360 and Ms. Palavi Mahatre, Manager, NSDL, Email: [palavid@nsdl.co.in](mailto:palavid@nsdl.co.in), Tel: 022-24994545.

For INDIA HOME LOAN LIMITED  
Sd/-  
Shilpa Katare  
Company Secretary  
A65863  
Place: Mumbai  
Date: 08/09/2023

**Markolines**  
**Markolines Pavement Technologies Limited**  
(Formerly known as Markolines Traffic Controls Limited)  
(CIN: U99999MH2002PLC156371)  
Registered office: 502, A Wing, Shree Nand Dham, Sector 11, CBD Belapur, Navi Mumbai 400 614. Phone: 022-6266-1111  
Email: [company.secretary@markolines.com](mailto:company.secretary@markolines.com) | Website: [www.markolines.com](http://www.markolines.com)

**NOTICE TO THE MEMBERS**

Notice is hereby given that the 21st Annual General Meeting ("AGM") of the Markolines Pavement Technologies Limited (Formerly known as Markolines Traffic Controls Limited) ("Company") will be held on Saturday the 30th September 2023 at 10.00 a.m. IST through Video Conferencing / Other Audio-Visual Means facility ("VC/OAVM") to transact the businesses to be set out in the Notice of the Annual General Meeting.  
The Company has sent notice of AGM together with the Explanatory Statement on Friday the 08th September 2023 through electronic mode to those whose email addresses are registered with the Company/ Depository in accordance with the General Circular No.14/2020 dated April 08, 2020, General Circular No.17/2020 dated April 13, 2020 and Circular No.20/2020 dated May 05, 2020, respectively, issued by the Ministry of Corporate Affairs ("MCA Circulars"), SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020 issued by the Securities and Exchange Board of India ("SEBI Circular") and in compliance with the provisions of the Act and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations"). The Notice of the AGM can be downloaded from the Company's website [www.markolines.com](http://www.markolines.com) and the websites of the Stock Exchanges i.e. BSE Limited at [www.bseindia.com](http://www.bseindia.com) and of the Depository i.e. National Securities Depository Limited at [www.nsdl.com](http://www.nsdl.com). The facility for the appointment of a proxy will not be available for the AGM. The instructions for joining AGM electronically are provided in the Notice of the AGM.  
In compliance with the provisions of section 108 of the Act read with Companies (Management And Administration) Rules, 2014, Secretarial Standards 2 on General meetings, and Regulation 44 of the SEBI Listing Regulations, the Company is pleased to offer an electronic voting facility to its Members, to exercise their right to vote on all the resolutions proposed to be transacted at the AGM. The members may cast their votes using an electronic voting system ("remote e-voting") or electronically cast their votes during the AGM ("e-voting at the AGM"). The Company has engaged the services of the National Securities Depository Limited ("NSDL") as an authorized agency for conducting remote e-voting and e-voting at the AGM. The remote e-voting period commences on Wednesday the 27th of September 2023 at 9.00 a.m. IST and ends on Friday the 29th of September 2023 at 5.00 p.m. IST. At the end of the e-voting period, the facility shall be disabled.

A member whose name is recorded in the Register of Members or in the Register of Beneficial Owners maintained by Depositories as on the cut off date i.e. 22nd September 2023 shall be entitled to avail the facility of remote e-voting as well as e-voting at the AGM. A person who is not a member as on the said cut off date should treat this notice for information purpose only. Facility for e-voting shall also be made available during the AGM for those members who attended the AGM and who has not already cast their vote. The members who have cast their vote by remote e-voting prior to AGM may also participate in the AGM through VC/OAVM Facility but shall not be entitled to cast their vote again.  
We urge members to support our commitment to environmental protection by choosing to receive the Company's communication through email. Members holding shares in Demat mode, who have not registered their email addresses are requested to register their email addresses with their respective depositories participant and members holding shares in physical mode are requested to update their email addresses with the Company's RTA, Bigshare Services Private Limited by writing to the [company.secretary@markolines.com](mailto:company.secretary@markolines.com) / [investor@bigshareonline.com](mailto:investor@bigshareonline.com). In case of any query and/or grievance in respect of voting by electronic means, members may refer to the Help & Frequently Asked Questions (FAQs) and e-voting manual available at <https://www.evoting.nsdl.com> under the help section or write an email to [evoting@nsdl.co.in](mailto:evoting@nsdl.co.in) or 1800 1020 990 and 1800 22 44 30 for CDLS users in case of any query regarding technical assistance members may write an email to [helpdesk.evoting@cdslindia.com](mailto:helpdesk.evoting@cdslindia.com) or contact at 022- 23058738 or 022-23058424-43 for VC Participation.  
The results on resolutions shall be declared not later than 48 hours from the conclusion of the AGM and the resolutions will be deemed to be passed on the AGM date subject to receipt of the requisite number of votes in favour of the Resolution.  
The results declared along with Scrutinizer's Report will be available on the corporate website of the Company [www.markolines.com](http://www.markolines.com) and will be communicated to the BSE Limited.

Notice is further given that pursuant to section 91 of the Act and Regulation 42 of the SEBI Listing Regulations, the Register of Members and Share Transfer Books will remain closed from Friday 22nd September 2023 to Friday 30th September 2023 (both days inclusive) for the purpose of the AGM.

By order of the Board of Directors  
For Markolines Pavement Technologies Limited  
(Formerly known as Markolines Traffic Controls Limited)  
Sd/-  
Parag Jagdale  
Place: Navi Mumbai.  
Date: 07th September 2023. Company Secretary & Compliance Officer

**THE PUSAD URBAN CO-OP BANK LTD. PUSAD**  
**HEAD OFFICE TALAV LAY-OUT, PUSAD-445204**  
**TEL. 246371,248021 FAX. NO.(07233)245761**  
**PUBLIC AUCTION NOTICE OF IMMOVABLE PROPERTY**  
(Under 101,156 of the Maharashtra State Co-Op Societies Act read with the rule No.107 and section 100 rule 85 of MCS Rules 1961)  
Notice to the public is hereby given to the effect that the property described herein will be sold by The Pusad Urban Co-Op Bank Pusad by holding public auction on the date and time mentioned in this notice in "As is where is condition".

Sr. No.	Description of the Property	Place of Auction	Date & Time of Auction	Reserve Price	Deposit Amount
1	Original Revenue Village Name Dhodhani Current Revenue Village Name Waghachi Wadi Tq.Panvel Dist.Raigad Area 8-40-00 H.R.Land not in use Area 1-94-00 H.R. Total 10-34-00 H.R. Land in Survey/Gut No.5/3 & Area 0-21-0 H.R. Land in Survey/Gut No.5/2 with future construction thereon.	Head Office, Administrative Building Talav Pusad Talav Pusad Dist. Yavatmal	Tuesday 10/10/2023 at 1.00 P.M.	10,00,00,000/-	1,00,000/-

The interested Bidders/Purchasers can visit the property till 25/09/2023 during the working hours. The Terms and conditions of the auction are published on the Notice board of the Head office of The Pusad Urban Co-Op Bank and on [www.pusadurbanbank.com](http://www.pusadurbanbank.com). The interested Bidders/Purchasers may contact the Recovery Officer/Head of the recovery section at main office of The Pusad Urban Co-Op Bank during working hours or call on mobile No.7888097922 / 9420117184 and can take participation in this auction.

Sd/-  
Recovery Officer  
The Pusad Urban Co-Op Bank, Pusad.  
Date :- 09/09/2023  
Place :- Pusad

**G G ENGINEERING LIMITED**  
CIN: L28990MH2006PLC159174  
Registered Office: Office No. 203, 2nd Floor, Shivam Chambers Coop Soc Ltd, S.V Road, Goregaon West, Near Sahara Apartment, Mumbai - 400104  
Corporate Office: Office No. 306, 3rd Floor, Shivam House Karam Pura, Commercial Complex, Opp. Milan Cinema New Delhi - 110015

**NOTICE OF ANNUAL GENERAL MEETING & BOOK CLOSURE**

Notice is hereby given that the 17th Annual General Meeting ("AGM") of the members of G G Engineering Limited will be held on Friday, 29 September, 2023 at 11:30 A.M. through Video Conferencing/ Other Audio-Visual Means (VC/OAVM) facility, in compliance with the provisions of the Companies Act, 2013 (the "Act"), General Circular Nos.14/2020 and 17/2020 dated April 8, 2020 and April 13, 2020 respectively, General Circular No. 22/2020 dated June 15, 2020, General Circular No. 33/2020 dated September 28, 2020, General Circular No. 39/ 2020 dated December 31, 2020, General Circular No. 10/2021 dated June 23, 2021, General Circular No. 20/2021 dated December 8, 2021, and General Circular No. 3/2022 dated May 5, 2022 and General Circular No. 11/2022 dated December 28, 2022, respectively, issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars") and Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020, SEBI/HO/CFD/CMD2/ CIR/P/2020/234 dated January 15, 2021 and SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated May 13, 2022 and SEBI/HO/CFD/CMD2/ CIR/P/2022/34 dated January 5, 2023 issued by the Securities and Exchange Board of India (collectively referred to as "SEBI Circulars"), to transact the businesses as set out in the Notice of 17th AGM.